

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 112/MP/2015

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between GMR Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation due to change in law impacting revenues and costs during the operating period.
- Date of hearing : 19.5.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : GMR Kamalanga Energy Limited and GMR Energy Limited
- Respondents : Bihar State Power (Holding) Company Limited and others
- Parties present : Shri Amit Kapoor, Advocate, GMR
Ms. Raveena Dhamija, Advocate, GMR
Shri Kunal Kaul, Advocate, GMR
Shri R.B. Sharma, Advocate, BSP (H)CL
Shri M.G. Ramachandran, Advocate, Prayas Energy Group
Ms. Ranjitha Ramachandran, Advocate, Prayas Energy Group
Ms. Anushree Bardhan, Advocate, Prayas Energy Group
Ms. Poorva Saigal, Advocate, Prayas Energy Group
Shri Ashwini, Prayas Energy Group

Record of Proceedings

Learned counsel for the petitioner requested for time to file rejoinder to the reply of Bihar State Power (Holding) Company Limited. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder by 10.6.2016 with an advance copy to the respondents. The Commission directed that due date of filing the

rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 30.6.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**